Regularisation of unauthorised colonies

1802. SHRI PARVEZ HASHMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government has drawn up detailed guidelines to regularise unauthorised colonies in Delhi, if so, the details thereof;
 - (b) the implementation status of such guidelines; and

Written Answers to

the manner in which Government is likely to meet the financial need?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKALAH NAIDU): (a) and (b) The Government of India has framed guidelines and regulations for regularisation of unauthorised colonies inhabited by non-affluent sections in Delhi. The regulations have been notified in the Gazette of India (Extraordinary) on 24.3.2008. Further amendments to these regulations have been carried out vide notifications dated 16.6.2008 and 6.6.2012. These notifications may be accessed from website: http://egazette. nic.in/Digital.aspx. Government of National Capital Territory of Delhi (GNCTD) is coordinating and supervising the entire process of regularization of unauthorized colonies in Delhi. 1642 and 244 applications for regularization of unauthorized colonies were received by GNCTD during 2007-08 and 2013 respectively. Out of these, 895 colonies have been considered for regularization by GNCTD.

GNCTD has informed that the financial need for implementing the regulation for regularization of unauthorized colonies is managed through a plan scheme namely -"Development of Unauthorised Colonies".

ILCS in Andhra Pradesh

1803. DR. K.V. P. RAMACHANDRA RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government is implementing revised Integrated Low Cost Sanitary (ILCS) scheme to convert all identified dry latrines in urban areas into sanitary twin pit pour flush toilets since 2008, if so, the details thereof;
 - (b) the achievement made so far under the scheme; and
 - the amount of assistance given to Andhra Pradesh?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) Yes Sir, Government of India has been implementing the revised Integrated Low Cost Sanitation Scheme effectively since 2008 to convert all identified dry latrines into twin pit pour flush latrines. The salient features of the Scheme are as follows:

- Conversion/construction of dry latrines serviced by humans into twin pit pour flush latrines.
- (ii) Scheme applicable for Economically Weaker Section (EWS) Households in all towns/cities.
- (iii) The cost sharing among Centre, States and beneficiaries in the ratio of 75:15:10. Additional 15% of the costs to NGOs for facilitation (with Centre and State share of 5:1).
- (iv) Cost of the individual twin pit pour flush latrine is ₹ 15,000/- including superstructure with 25% additional cost for the States falling under difficult/ hilly areas.
- (v) Additional cost of 15% for using environment-friendly/innovative technologies.
- (b) Physical and Financial progress of projects sanctioned under ILCS Scheme is mentioned below:

8					(₹ in crores)
Sl. No.	Name of the State	No. of units sanctioned	Completed (*)	Total Central share sanctioned	Total Central fund released
1	2	3	4	5	6
1.	Uttar Pradesh	2,38,253	2,38,253	203.66	203.66
2.	Bihar	12,131	4,834	9.25	9.25
3.	Madhya Pradesh	14,281	14,281	10.81	10.81
4.	West Bengal	14,549	7,752	11.09	11.09
5.	Uttarakhand	1,613	1,204	1.23	1.23
6.	Nagaland	5,480	4,447	5.18	5.18
7.	Kerala	8,239	1,931	6.28	2.53
8.	Maharashtra	39,663	23,285	30.5	28.86
9.	Jammu and Kashmir	5,897	4,776	7.1	5.54
10.	Manipur	7,117	6,628	6.78	6.78
11.	Tripura	25,039	2,800	23.85	23.86

Written Answers to		[24 July, 2014]		Unstarred Questions 343	
1	2	3	4	5	6
12.	Rajasthan	1,039	208	0.79	0.79
13.	Odisha	4,690	2,134	3.58	3.58
14.	Jharkhand	3,891	O	2.96	0.74
15.	Chhattisgarh	26,018	5,321	19.83	19.83
	Total	4,07,900	3,17,854	342.89	333.73

^{*} Balance units are in progress.

(c) As Ministry did not receive any proposal from the State of Andhra Pradesh for dry latrines, no assistance was given to the State under the ILCS Scheme.

Construction of Houses by NBCC

1804. SHRI MOHD. ALI KHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the National Buildings Construction Corporation proposes to add as many as 2000 housing units in Delhi City by 2018 and about 10,000 across the country;
 - (b) if so, the details thereof, State-wise; and
- (c) the present status thereof along with the budgetary amount allocated and spent so far, State-wise?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) Yes, Sir.

(b) and (c) The details are given in the Statement (See below).

Statement

State-wise details of present status of housing units proposed by NBCC along with budgetary amount allocated and spent so far

1. Delhi

Sl. No.	Re-development works for MOUD	No. of Houses proposed	Budgetary amount allocated, if any	Status
1.	Kidwai Nagar (East)	4,608	Construction of General Pool Residential Accommodations (GPRAs) is on self- financing basis and does not require any budgetary support.	Progress of project is as per schedule.